

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 196 of 1990
XXXXXX

DATE OF DECISION 5-11-1990

Ambujam.C Applicant (x)

M/s M Ramachandran &

P Ramakrishnan Advocate for the Applicant (x)

Versus

Union of India & 2 others Respondent (s)

Mr TPM Ibrahimkhan Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

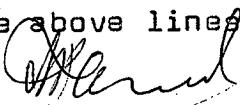
JUDGEMENT

(Mr SP Mukerji, Vice Chairman)

The short point in this application is that the applicant who was selected as Extra Departmental Stamp Vendor, Chavakkad Post Office and appointed as such on 25.4.1989 was served with a show cause notice on 2.3.1990 (Annexure-II) to represent against the proposed action to terminate her services because of some alleged irregularity in the selection process. Since the wording of this show cause notice had given a justifiable apprehension in the mind of the applicant that the respondents had already taken a decision to terminate her services, the applicant moved this Tribunal with this O.A. against the proposed termination. The termination of her services was stayed under the orders of this Tribunal.

and the applicant is still continuing. In the counter affidavit, the respondents have stated that despite an extension of time given to the applicant for submitting a representation against the impugned show cause notice, the applicant has not yet submitted any representation. The learned counsel for the applicant however, indicates that subsequent to the filing of this O.A., the applicant has filed a representation.

2. Without going ^{into} to the merits of the case, we feel that the interest of justice would be met if we close this application with ^{the} direction that the respondents should pass a final order about the termination or otherwise of the services of the applicant pursuant to the show cause notice at Annexure-II after considering such representation as the applicant has filed or may file against the proposed termination of her services. We order accordingly and direct the applicant to file a representation if she has already not filed such a representation in reply to the show cause notice at Annexure-II within a period of 2 weeks from the date of communication of the order and we also direct the respondents to dispose of the representation and pass final orders pursuant to the aforesaid show cause notice, within a period of further one month, after receipt of the representation, if any. If no representation is received within the time as indicated above, the respondents will be at liberty to pass final orders. The applicant will continue in the present post till the communication of the final orders ^{is} passed by the respondents on the above lines, in accordance with law.


(AV HARIDASAN)
JUDICIAL MEMBER
trs

5-11-1990


(SP MUKERJI)
VICE CHAIRMAN